

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise ROM Application No. 86263 of 2018

(On behalf of Appellant)

In

Excise Appeal No. 1307 of 2007

(Arising out of Order-in-Appeal No. SRK/12/RGD/2007 dated 09.07.2007 passed by Commissioner of Central Excise (Appeals), Mumbai Zone-II.)

M/s. Reliance Industries Ltd.

.....Appellant

VERSUS

Commissioner of Central Excise, Raigad

.....Respondent

APPEARANCE:

Ms. Shilpa Balani, Advocate for the Appellant

Shri Sanjay Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86476 / 2021

Date of Hearing: 06.07.2021

Date of Decision: 06.07.2021

PER: BENCH

When the matter was called for hearing today, learned Counsel for the Appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn. ROM application filed by the appellant is also disposed off.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**